

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 16 of 2021

IN THE MATTER OF:

**Dinesh Vatsayan (Suspended Director
BBN Foods Hi-Tech Processing Pvt. Ltd.)**

...Appellant

Versus

**Gurdev Bassi (Liquidator,
BBN Foods Hi-Tech Processing Pvt. Ltd.) & Anr.**

...Respondents

Present:

**For Appellant: Mr. Anupam Lal Das, Sr. Advocate with Mr. Sinha
Shrey Nikhilesh and Mr. Swastik Verma, Advocates.**

**For Respondents: Mr. Sardavinder Goyal, Advocate for R-1.
Mr. Brijesh Kr. Tamber and Ms. Shubhra, Advocates
for R-2.**

O R D E R
(Through Virtual Mode)

11.02.2021: Shri Sardavinder Goyal, Advocate appears on behalf of Respondent No. 1. He may file reply affidavit and his vakalatnama within two weeks alongwith short written submissions, not exceeding three pages, supported by relevant case law. Shri Brijesh Kr. Tamber, Advocate appears on behalf of Respondent No. 2. He may file reply affidavit and his vakalatnama within two weeks alongwith short written submissions, not exceeding three pages, supported by relevant case law. Rejoinder to the reply affidavits, if any, may be filed by the Appellant within two weeks thereof alongwith short written submissions, not exceeding three pages, supported by relevant case law.

Cont'd...../

Post the appeal 'for admission (after notice)' on **15th March, 2021** before Court No. IV.

Interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc